

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2457**

TO BE ANSWERED ON THE 3RD DECEMBER, 2019/ AGRAHAYANA 12, 1941 (SAKA)

DUAL CITIZENSHIP

2457. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of citizens who hold dual citizenship as of today;**
- (b) the number of applications for dual citizenship which are pending with the Government;**
- (c) the details of cities where there is a provision for applying for dual citizenship; and**
- (d) the plan regarding increasing such offices in other cities?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a): The Constitution of India and The Citizenship Act, 1955 do not allow dual citizenship.

(b) to (d): Question do not arise in view of reply at (a) above.
